

श्री रामेश्वरानन्द : अध्यक्ष महोदय, मुझे लगना पसन्द नहीं है। मैं तो आप का बड़ा आदर करता हूँ।

अध्यक्ष महोदय : जूँकि हिन्दुस्तान ने अपनी बड़ी ऊँची रूहों को गेफ़ कपड़ों में लपेटा है, इसलिए मैं आप की बड़ी इज्जत करता हूँ।

श्री रामेश्वरानन्द : अध्यक्ष महोदय, आप ने मुझ पर बड़ा लाछन लगाया है। जितना आदर मैं आप का करता हूँ, उतना कोई भी नहीं करता है।

अध्यक्ष महोदय : माननीय सदस्य, डा० लोहिया, का नोटिस इस बारे में है कि पाकिस्तान ने सीज फ़ायर के बाद भी हमारी बहुत सी टैरीटरी पर कब्ज़ा कर लिया है।

डा० राम मनोहर लोहिया : प्रधान मंत्री यह वचन दे चुके हैं कि हाजीपीर दर्रे को कभी नहीं छोड़ेंगे। उस में आप इन्कार नहीं कर सकते। मैंने इस बारे में स्थगन-प्रस्ताव दिया है। इस के अलावा उड़ी-पूब का मामला भी है।

अध्यक्ष महोदय : हम रोज़ पढ़ रहे हैं कि सीज फ़ायर के इतने वायलेखन हो रहे हैं। मैं उन सब को अलाहिदा अलाहिदा कैसे ले सकता हूँ? आज प्रधान मंत्री अपना स्टेटमेंट दे रहे हैं। अगर उस में इन बातों का जिक्र न आया, तो मुझ पर यह जिम्मेदारी प़ाती है कि मैं माननीय सदस्य के नोटिस को जरूर कन्सिडर करूँ। अगर इन वायलेखन का जिक्र किया गया, तो चायद मांग आए कि उन के सारे स्टेटमेंट पर डिस्कशन किया जाये। उस में सब वायलेखन आ जायेंगे। मैं उन सब को अलाहिदा अलाहिदा नहीं ले सकता हूँ। यह नहीं हो सकता है कि सिर्फ़ राजस्थान और पंजाब के वायलेखन पर विचार किया जाये और काश्मीर के वायलेखन पर नहीं।

डा० राम मनोहर लोहिया : हाजीपीर भी।

अध्यक्ष महोदय : हाजीपीर भी आ जायेगा। माननीय सदस्यों को प्रधान मंत्री के स्टेटमेंट का इन्तज़ार करना होगा।

12.07 hrs.

## PAPERS LAID ON THE TABLE

### NOTIFICATIONS UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT

The Minister of Steel and Mines (Shri Sanjiva Reddy): I beg to re-lay on the Table a copy each of the following Notifications under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—

- (i) S.O. 1233 published in Gazette of India dated the 24th April, 1965
- (ii) S.O. 1656 published in Gazette of India dated the 29th May, 1965.
- (iii) The Mineral Concession (Second Amendment) Rules, 1965, published in Notification No. G.S.R. 793 in Gazette of India dated the 5th June, 1965.
- (iv) G.S.R. 794 published in Gazette of India dated 5th June, 1965.
- (v) S.O. 1861 published in Gazette of India dated the 12th June, 1965.
- (vi) The Mineral Concession (Third Amendment) Rules, 1965, published in Notification No. G.S.R. 1011 in Gazette of India dated the 24th July, 1965.  
[Placed in Library. See No. LT-4643/65].

(2) to lay on the Table a copy each of the following Notifications:—

- (i) The Mineral Concession (Fourth Amendment) Rules,

[Shri Sanjiva Reddy.]

1965, published in Notification No. G.S.R. 1398 in Gazette of India dated the 25th September, 1965, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-5059/65].

- (ii) The Iron and Steel (Control) Amendment Order 1965, published in Notification No. S.O. 3147 in Gazette of India dated the 9th October, 1965, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-5060/65].

NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT AND PAPERS UNDER TARIFF COMMISSION ACT

The Minister of Commerce (Shri Manubhai Shah): I beg to lay on the Table:—

- (1) a copy each of the following Notification under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

(i) The Export of Mica (Inspection) Rules, 1964, published in Notification No. S.O. 2658 in Gazette of India dated the 30th July, 1964. [Placed in Library. See No. LT-5067 (A)/65.]

(ii) The Export of Jute Hessian and Jute Sacking (Inspection) Rules, 1964, published in Notification No. S.O. 4097 in Gazette of India dated the 24th November, 1964. [Placed in Library. See No. LT-5061/65.]

(iii) The Export of Fish and Fish Products (Inspection) Rules, 1964, published in Notification No. S.O. 4398 in Gazette of India dated the 29th December, 1964. [Placed in Library. See No. LT-5068/65.]

(iv) The Export of Fish and Fish Products (Inspection) Amendments Rules, 1965, published in Notification No. S.O. 772 in Gazette of India dated the 6th March, 1965. [Placed in Library. See No. LT-5080/65]

(v) The Export of P.V.C. Leather Cloth (Inspection) Rules, 1965, published in Notification No. S.O. 1325 in Gazette of India dated the 26th April, 1964. [Placed in Library. See No. LT-5078/65.]

(vi) The Export of Mica (Inspection) Amendment Rules, 1965, published in Notification No. S.O. 1346 in Gazette of India dated the 30th April, 1965. [Placed in Library. See No. LT-5067/65].

(vii) The Export of Jute Hessian and Jute Sacking (Inspection) Amendment Rules, 1965, published in Notification No. S.O. 1424 in Gazette of India dated the 27th April, 1965. [Placed in Library. See No. LT-5079/65].

(viii) The Export of Coir Products (Inspection) Rules, 1965, published in Notification No. S.O. 1892 in Gazette of India dated the 15th June, 1965. [Placed in Library. See No. LT-5077/65.]

(ix) The Export of Mica (Inspection) Second Amendment Rules, 1965, published in Notification No. S.O. 2140 in Gazette of India dated the 30th June, 1965. [Placed in Library. See No. LT-5062/65.]

(x) The Export of Flash Lights (Inspection) Rules, 1965, published in Notification No. S.O. 2345 in Gazette of India dated the 26th July, 1965. [Placed in Library. See No. LT-5063/65.]